

(c) How many police-men were injured?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) and (b). A hand grenade was thrown into the compound of Kotwali Police Station, Delhi, on 2nd June 1953 during the investigation of the case, 3 men have been arrested so far. The investigation is still proceeding.

(c) 5 police-men received minor injuries.

**Shri N. P. Sinha:** Has this investigation revealed any political motive behind it?

**Shri Datar:** I should not like to disclose anything at this stage because any information that I disclose would be of use to the culprits and I have no desire to oblige them.

#### PAYMENT OF RS. 50 LAKHS TO NIZAM

\*728. **Shri Gidwani:** Will the Minister of States be pleased to state whether it is a fact that no time limit has been fixed (as in the case of compensation to jagirdars under the Jagirdari and Zamindari Abolition Act) regarding the payment of Rs. 50 lakhs yearly to the Nizam in lieu of his personal estate taken over by Government?

**The Minister of Home Affairs and States (Dr. Katju):** The Nizam is paid a sum of Osmania Sicca Rupees 50 lakhs by the Hyderabad State, a substantial portion of which represents compensation for Sarf-e-Khas, the personal estate of the Nizam. The payment is for the lifetime of the present Nizam.

**Shri Gidwani:** Is it a fact that the so-called Adviser to the Nizam has issued a pamphlet making serious allegations that the Government of India was responsible for the starvation of Nizam's relations?

**Dr. Katju:** It may be true. It is really a fact that the Nizam is, I think, supporting a lot of old retainers, who have been in the service of the Nizam's family for about two cen-

turies. That is also the state of affairs in many other States. It has nothing to do with political services.

**Swami Ramananda Tirtha:** Is the hon. Minister aware that the ex-employees of the Sarf-e-Khas of the Nizam have offered Satyagraha for non-payment of their dues?

**Dr. Katju:** I have read that in the newspapers.

#### Several Hon. Members rose—

**Mr. Chairman:** Before I call any Member he should not start putting the question. This creates confusion.

**Dr. Suresh Chandra:** Is it a fact that the Nizam has issued a *firman* to the effect that only non-Hindus should be employed in the service of Sarf-e-Khas?

**Dr. Katju:** I am not aware of it. I want notice.

**Shri Raghuramaiah:** May I know whether in the case of other Zamindars, Rajas and Maharajas there are not servants who have been there for centuries and then why is this invidious distinction made in the case of the Nizam?

**Dr. Katju:** I repeat with your permission, Sir, that this is a matter of old history. This Parliament had approved of it. Unless and until you change the Constitution and go back upon the agreement, it ought to be carried out.

#### AGE OF SUPERANNUATION FOR JUDGES

\*729. **Shri Keshavalengar:** Will the Minister of Home Affairs be pleased to state whether it is a fact that there is a proposal to raise the age of superannuation of the Judges of the High Courts of India?

**The Minister of Home Affairs and States (Dr. Katju):** No.

**Shri Keshavalengar:** May I know, Sir, why the subsequent portions of my question have not been answered?